

[Sh. Babu Rao Paranjapē]

concern that it is not finding its appropriate place in India, while the whole of the world has started recognising its importance.

With a view to benefit the people of the nation, Ayurveda needs propagation, publicity, training and research. In this context, I would like to request the Minister of Health that at least 15 per cent of the total amount allocated for the Health Services should be earmarked for Ayurveda and to ensure the full utilisation of the allocated amount. Ayurveda Directorate may be set up at centre and along with this a model institution should be established for the promotion of educational research of Ayurveda at the centre as well as in the States.

- (v) **Need for expeditious completion of Sidhmukh, Nauhar feeder and Gang Nahar link project In Rajasthan**

SHRI BEGA RAM (Ganganagar): Mr. Deputy Speaker, Sir, the work on the Sidhmukh, Nauhar feeder and Ganganagar link projects are left half way. On account of this the farmers are at a great loss. Despite being an agricultural district, its production is decreasing day by day. What to talk of crops, even the farmers and the people are facing acute problem of drinking water. The Rajasthan Government has not paid due attention to these three projects and as a result of it the people of this region are in deep distress. If the Government continues to neglect this problem, the people will take a recourse to agitation and the government will be the sole responsible for it. As such, the Government is requested to expedite the work on these incomplete projects and complete the same at the earliest possible.

- (vi) **Need to take our sick textile units In Bombay by N.T.C.**

[English]

SHRI VAMANRAO MAHADIK (Bombay South Central): The sky rocketing prices

of land, especially in the city of Mumbai (Bombay), have created many problems. One of them is the closure of textile mills. The *modus operandi* adopted by the mill owners is to declare the mill as sick textile mill and then selling the land at exorbitant prices. Some of the textile mills declared sick are taken over by the National Textile Corporation but all the workers are not rehabilitated. The retrenched workers even are not paid the amount due to them by way of provident fund and gratuity. NTC has also been adopting an indifferent attitude towards these workers. The NTC have closed down the weaving sections in the mills taken over by it. They are awarding the weaving work to private parties on contract basis making many workers unemployed. In order to ameliorate the lot of these workers, the need is to give these workers work on weaving looms on contract basis instead of to the private parties and take over all sick textiles units and merge them with NTC with immediate effect.

- (vii) **Need to look into reported Police excesses In Punjab**

SHRI KIRPAL SINGH (Amritsar) It is reported in the Hindustan Times of 21st February, 1991 that inhuman and brutal treatment of Punjab Police and Central Forces were meted out to the youths of Punjab on 14.2.1991 morning outside Chat-tiwind and Sultan wind gates of Amritsar. After clamping curfew all households were searched and people had to face torture, abuses from the Police but no objectionable arms had been recovered from any place. Youngmen are picked up from houses and they were tortured and brutally killed and police were spreading false news of police encounters. Such situations are happening in every village of Punjab. Five undertrials were bought from jail to produce them in court but they have been shown killed by cross fire by Militants who tried to free them. But in this fight no police man nor so called

militant was hurt. On 24.2.1991 whole town of Mahali was seized by security forces as per reports in Hindustan Times of 25.2.1991. People there were tortured and curfew was imposed and about 2000 persons were detained in the presence of Government itself. Panches, Surpanches, Government employees and prominent citizens submitted petition to the Governor in this regard.

I request the House to initiate an enquiry by appointing a Committee of Members of Parliament in this regard.

- (viii) **Need to accept the demand of one rank one pension to ex-servicemen**

[Translation]

SHRI M.S. PAL (Nainital): The Association of Ex-servicemen has given several memorandum to the Government regarding one rank-one pension'. Although this matter has been raised on a number of times in Parliament by several hon. Members, the Government has kept itself confined only to the assurances till date.

The said demand of the ex-servicemen is just from each and every angle. The prices of essential commodities are soaring high day by day and as such their demand to increase their pension is not unfair in any manner.

I hope that the Government should take some positive steps to fulfill their legitimate demand for one rank-one pension' in view of the pitiable living conditions of the ex-servicemen.

14.04 hrs

STATUTORY RESOLUTION RE PROCLAMATION OF PRESIDENT'S RULE IN TAMIL NADU

[English]

MR. DEPUTY SPEAKER: The Minister may now reply to the debate.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): Mr. Speaker, Sir, all the hon. Members and especially the hon. Members from Tamil Nadu made various suggestions on the prevailing situation in Tamil Nadu. I know that all the hon. Members want an early solution to the problem. Some hon. Members made it a special issue.

Mr. Deputy Speaker, Sir, it was coincidental that the first meeting of the Centre-State Council was held on 10th October and President's Rule was imposed in Karnataka by putting the State Assembly in suspended animation on that very day i.e. the 10th October. President's Rule was imposed on the day of the first meeting of the Centre-State Council, about which we were talking here and I was a Minister in that Government. Several hon. Members raised a point as to what should be the relations between the centre and the states. The centre has ignored these relations and imposed President's Rule in Tamil Nadu. In this connection, I would like to state that I can speak for hours in reply to the points in this connection on the basis of the number of proofs I have with me.

Mr. Deputy Speaker, Sir, one thing I would like to tell you that the Hon. Prime Minister on two-three occasions called the then Chief Minister of Tamil Nadu and apprised him of the situation. I myself went there twice, once in January and again on 11th February. I told him in very clear terms that under no circumstances the centre would allow the terrorists to carry out their activities on our soil. I further told them that when I had gone to Assam, the then hon. Home Minister of Assam Shri Phukhan told me that there was confrontation between him and the Chief